

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2194/2005

(From the judgment and order dated 7/8-04-2005 in CLRMA No. 41/2005  
of The HIGH COURT OF BOMBAY AT PANAJI)

VISHNU NAMDEV GAONKAR

Petitioner(s)

VERSUS

STATE

Respondent(s)

(With appln(s) for anticipatory bail and office report )

Date: 18/10/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA

HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner(s) Mr. RS. Rathi, Adv.

Mr. SM. Walvankar, Adv.

Mr. Naresh Kumar, Adv.

For Respondent(s) Mr. Harsh Vardhan Jha, Adv.

Mr. Yash Raj Singh Deora, Adv. for

M/S K.L. Mehta & Co., Advs.

UPON hearing counsel the Court made the following

O R D E R

Two weeks time is granted for filing rejoinder.

(S. Thapar)

(Jasbir Singh)

PS to Registrar

Court Master